CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH <u>ALLAHABAD</u>

This is the **04** day of **DECEMBER**, **2018**.

ORIGINAL APPLICATION NO. 330/01354/2017

HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J). HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

- 1. Vyas Muni T. No. 11285 (MCM) Senior Technician Wheel Shop Mechanical Workshop North Eastern Railway, Gorakhpur.
- 2. Animesh Mazoomdar T. No. 11240 (MCM) Senior Technician Boggi Shop Mechanical Workshop North Eastern Railway, Gorakhpur.
- 3. Shishir Kumar Chaudhary T. No. 11259 (MCM) Senior Technician Wheel Shop Mechnical Workshop North Eastern Railway, Gorakhpur.

.....Applicants.

VERSUS

- 1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
- 2. Chief Works Manager, Mechanical Workshop North Eastern Railway, Gorakhpur.
- 3. Chief Works Manager (Personnel) Mechnical Workshop North Eastern Railway, Gorakhpur.
- 4. Chief Mechanical Engineer, North Eastern Railway, Gorakhpur.
- 5. Chief Personnel Officer, North Eastern Railway, Gorakhpur.

.....Respondents

Advocates for the Applicant: Shri S.K. Gupta

Advocate for the Respondents: Shri M.K. Singh

<u>ORDER</u> BY HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

Heard Shri S.K. Gupta, learned counsel for the applicant and Shri Arvind Chandra proxy counsel for Shri M.K. Singh, learned counsel for the respondents.

2. Learned counsel for the applicants submits that the relief regarding grant of promotion has been given by the respondents but

2

dispute is regarding the date from which promotion is to be given to

them and the same is to be decided. He further submitted that in this

regard, he has filed representation dated 18.9.2017 (Annexure A-7),

which may be decided by the respondents by a reasoned and

speaking order in a time bound manner.

3. Learned counsel for the respondents has no objection if such a

direction is given.

4. In view of the submissions of counsel for the parties, we feel that

no useful purpose will be served in keeping this OA pending.

Accordingly, the OA is disposed of with the direction to the

respondent nos. 2 and 3/competent authority to dispose of the

representation dated 18.9.2017 (Annexure A-7), preferred by the

applicants within a period of four weeks from the date of receipt of

certified copy of this order by passing a reasoned and speaking

order. The decision so taken be communicated to the applicant.

4. It is made clear that we have not entered into the merits of the

case. No order as to costs.

(MOHD. JAMSHED) MEMBER-A (RAKESH SAGAR JAIN) MEMBER-J

Manish/-